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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Shivam Water Treaters Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Commin of the Advance Respondent Which

2. NATARNA GUTARIA HOV. PETITIONER Whasha

FOR

INIDIA

INDIA LAW THROUGH

NIWINA MENON

ADV.

vei n'tha

ORDER

Learned Advocate Ms. Natasha Sutaria i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Counsels appearing for both sides represented that interim order granted earlier continued till 15.01.2018.

List the matter on 01.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL